

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. IA 4319/2023 in C.P.(IB)-581(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

NAME OF THE PARTIES:- Palak Swapnil Desai
IN THE MATTER OF
TATA Capital Financial Services
Limited
V/s
Abhijeet Deshpande

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 4319 of 2023:- Counsel, Atishay Jain appeared for the
IRP/Applicant. This Application is filed by the IRP for placing on record
report filed u/s 99 of the IB Code, 2016. The said report is taken on
record no order is called for. Accordingly, **IA 4319 of 2023** is **allowed**
and **disposed of**.

Counsel, Rohit Jadhav appeared for the Petitioner through VC. None
present on behalf of the Personal Guarantor. It has been stated by the
Counsel for the IRP that a copy of the report has already been served
upon the Personal Guarantor and Court Notice has also been served
upon the Personal Guarantor asking him to appear and file its
reply/objection, if any, against the report of the RP. The said notice was

duly served upon the Personal Guarantor on 05.02.2024 as can be manifested from the track consignment report available on record. Despite service of notice none present on behalf of the Personal Guarantor, therefore, Personal Guarantor is proceeded ***ex-parte***. List this matter for final hearing on **14.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)